

अनेक म्युथियनों को मरद दी जा रही है और जो दरखास्तें आ रही हैं उनकी बिना पर काफ़ी मरद दी जा चुकी है। अगर माननीय सदस्य मुझे नोटिस देंगे तो मैं उनकी तकलीफ़ें दूंगा।

श्री ए० ए० बाबुलाल : क्या राजस्थान की ओर से भी कोई दरखास्त आई है ?

Mr. Speaker: The hon. Minister has said that the main question refers to a building in Calcutta only.

**Light Basic Magnesium Carbonate**

+  
\*387. { Shri S. C. Samanta:  
Shri Subodh Hansda:

Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Starred Question No 1326 on the 18th March, 1959 and state:

(a) whether the National Research Development Corporation has taken necessary steps for the commercial development of light basic magnesium carbonate;

(b) if so, what is its cost of production; and

(c) how it compares with imported products?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) to (c). Yes, Sir, but negotiations are still continuing. The estimated cost of production is about Rs 936 per ton. The price of the imported product is about Rs. 980 per ton.

Shri S. C. Samanta: May I know whether the factory to undertake this work will be established in the different places where salt is in excess production?

Shri Humayun Kabir: This material is manufactured out of salt bitterns and not salt; therefore, we are trying to distribute this in areas where salt

bittern is available, so that the transport cost may be saved.

Shri S. C. Samanta: May I know whether the experiment is wholly carried on at Bhavnagar at present?

Shri Humayun Kabir: The experiment is complete but it is not in commercial production now. The licences have been taken, and we have been negotiating with a number of firms; five firms have shown some interest from different parts of the country, but the negotiations have not yet been completed.

**Hindu Religious Institutions**

+  
Shri Barman:  
Shri Shree Narayan Das:  
Shri S. C. Samanta:  
Shri Subodh Hansda:  
Shri Ram Krishan Gupta:  
Shri D. C. Sharma:  
Shri Bhakt Darshan:  
Shri Keshava:  
Shri Hem Raj:

Will the Minister of Law be pleased to refer to the reply given to Starred Question No 628 on the 25th February, 1959 and state:

(a) the progress since made in taking a final decision regarding the question of proper utilisation of incomes from Hindu Religious Institutions, Muths and Shrines etc. and their development; and

(b) at what stage is the question of introduction of legislation in this regard?

The Minister of Law (Shri A. K. Sen): (a) and (b). Government propose to appoint a Committee to go into the manner in which religious trusts are being managed and their funds utilised and to make recommendations for the proper management of the endowments and the utilization of their funds. The terms of reference of the Committee and its personnel are under consideration of Government. Independently of this, steps have been taken to prepare a

draft Bill to provide for the better administration and supervision of public religious trusts. Legislation in this regard may be brought forward before Parliament as early as possible

**Shri Barman:** The hon Minister stated in reply on the 25th February, 1959 that the Cabinet had approved of the scheme and legislation was in the process of being drafted. May we know by what time the legislation will be placed before the House?

**Shri A. K. Sen:** The draft Bill was reconsidered by the Cabinet, certain further considerations are engaging the attention of Government at the moment. It is very difficult to fix the time by which we shall be able to bring the Bill forward but I hope it will be possible to introduce the Bill as early as possible.

**Shri Balakrishnan:** In view of the fact that according to present law, temple funds cannot be utilised for educational institutions or for starting any other institution even if the temple authorities want to do so, may I ask Government whether the contemplated Bill will contain provisions for the utilisation of temple funds for the purpose of education or for starting any other institution?

**Shri A. K. Sen:** Is it necessary to anticipate what the Government propose to do? If the terms of a Trust allows expenditure in a particular direction to be incurred, even by applying the principle of cypres, we shall be trying to make that possible. But it is difficult to imagine expenditure to be authorised which is completely beyond the scope of the Trust.

**Shri Sinhasan Singh:** The reply of the Government 'as early as possible' is too vague a reply. The hon Minister has said that the matter was considered by the Cabinet and it was postponed for further consideration. May I know whether there is any possibility of the Bill being introduced here in the next session?

**Shri A. K. Sen:** I am unable to commit myself to any particular time.

**Shri Panigrahi:** May I know whether the term 'Hindu religious institutions' includes temples? If so, do Government contemplate to bring under their control the management of the Lord Jagannath Temple of Puri also?

**Shri A. K. Sen:** The hon Member will kindly have a little patience and wait for the definition as is incorporated in the final Bill.

**Shri S. M. Banerjee:** May I know whether Government propose to include in this Bill any clause which would also have a check on the income of various churches and utilisation of their funds for political purposes?

**Shri A. K. Sen:** The proposed Bill will only confine itself to Hindu religious endowments, including the endowments of communities which are treated as coming within the definition of 'Hindu'.

**An Hon. Member:** Why is it confined to Hindus only?

**Shri Vajpayee:** Are we to understand that misuse of public money is confined to Hindu religious institutions alone and other institutions belonging to different religions are free from this vice?

**Shri S. M. Banerjee:** They can use the funds in whatever way they like.

**Shri A. K. Sen:** I do not think the inference is at all warranted.

**Shri S. M. Banerjee:** May I submit for your information that the hon. Prime Minister has asked the Finance Minister to look into this? There was a news item to that effect ..

**Shri Vajpayee:** Let the hon Minister reply to my question (Interruptions)

**Mr. Speaker:** Two questions cannot be asked at the same time. I would advise hon Members to ask their questions correctly and properly. It is easy to ask by way of generalisa-

tion: is there no corruption in the other cases? The hon Minister is not called upon to answer these questions. All that can be asked is: Why should this be confined only to Hindu religious institutions? Is there no proposal to have similar Bills with regard to others, Churches and Mosques? I think that is what they mean

**Shri A. K. Sen:** That was not the question

**Mr. Speaker:** That was what they meant. I understood it

**Shri A. K. Sen:** There is no such proposal or intention to do so at present (*Interruptions*)

**Mr. Speaker:** I am sorry The question can be split up Is the hon Minister satisfied that all is well with the Churches? That follows from the question When a particular Bill is brought before us, as the supreme sovereign with respect to most of these matters, this House is entitled to know why it is confined only to one type of institution alone Why not the funds of other institutions also be treated the same way? That is a proper question which I will allow

**Shri A. K. Sen:** May I give a very good answer to that? The demand for controlling the utilisation of the funds of Hindu religious trusts has been very insistent and widespread So far as the funds of other institutions run by other communities are concerned, the demand has not been such—or has not been there at all—as would induce Government to bring forward any such proposal (*Interruptions*)

**Mr. Speaker:** Hon Members are representatives here If there is a demand, the hon Minister will consider it

श्री अचरुदत्त ने यह जानना चाहता है कि यह जो जांच कमेटी गिठाई जा रही है, क्या यह माननीय प्रधान मंत्री के उस आश्वासन के अनुकूल गिठाई जा रही है, जिसकी घोषणा

उन्होंने भारत राष्ट्र समाज के अधिवेशन में की थी? और मैं यह भी जानना चाहता हूँ कि जब गवर्नमेंट ने यह तै कर लिया है कि इसके सम्बन्ध में एक विधेयक इस सदन में लाया जाएगा, एक कानून बनाया जाएगा, तब इस जांच कमेटी की क्या प्रावश्यकता है?

**Shri A. K. Sen:** I think the Prime Minister has not given any idea as to the nature of the provisions of the proposed Bill All that he said was that the Government were contemplating appointing a Committee to inquire into various matters connected with Hindu religious institutions

#### Floods in Delhi

+  
\*390. { **Shri Vajpayee:**  
**Shri Assar:**  
**Shri P. G. Deb:**

Will the Minister of Home Affairs be pleased to state

(a) the steps taken to safeguard the localities of New Delhi against floods during the monsoons, and

(b) the expenditure incurred in implementing the plan?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b) A statement is placed on the table of the House [See Appendix II, annexure No 27]

**Shri Vajpayee:** As regards the work to be undertaken and completed in future years, may I know whether any time-limit has been fixed for their completion?

**Shri Datar.** All this has to be finished within three years, as far as possible, and the first phase has already been completed or will be completed soon

**Shri Assar:** May I know whether the Government will spend the whole amount or they will call for contributions from the Corporation? If it